GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION LOK SABHA UNSTARRED QUESTION NO. 611 TO BE ANSWERED ON 06.02.2017

Setting up of Private Universities

†611. SHRI SHARAD TRIPATHI:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to allow the set up of private universities in various parts of country including Uttar Pradesh;
- (b) if so, the details thereof;
- (c) the rules and regulations under which these universities are allowed to function in separate fields; and
- (d) the details of the grants given by the Government for setting up of such universities?

ANSWER MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY)

(a) to (c): No, Madam. The State Private Universities are established by the Act of respective State Legislature. They are regulated by their respective State Acts and at the same time they are supposed to follow University Grants Commission (UGC) (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003.

The Central Government confers Deemed to be University status to private educational institutions which is regulated by UGC (Institutions Deemed to be Universities) Regulations, 2016. As and when any institution desires to set up deemed to be university, it submits a detailed application in this regard which is examined as per the provisions of the Regulations. In last two years no private institutions from Uttar Pradesh have applied for Deemed to be University status.

All higher educational institutions are supposed to follow the Rules & Regulations of the Regulatory Bodies.

(d) The Central Government does not provide grants for setting up of any Private Universities in the country.
